

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.106/Chd/CHD/2017**

**a/w**

**CA Nos. 37 & 38/2017.**

Aman Grover & Anr.:

...Petitioners

Versus.

M/s City Enterprises Pvt. Ltd. & Ors.

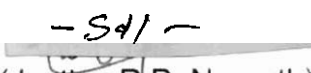
...Respondents

Present: Dr. Rajansh Thukral and Ms. Surekha Thukral,  
Advocates for petitioners.  
Mr. Atul V. Sood, Advocate for respondents No.1 to 3.  
Mr. Pankaj Bhardwaj, respondent No.4 in person.

Learned counsel for petitioners submits that he will be filing rejoinder to the written statement of respondents No.1 & 2 in the Registry today. Let the needful be done during course of the day. However, a copy of the same has been supplied to the learned counsel for the respondents. Learned counsel for respondent No.3 also submits that he would be filing reply on behalf of this respondent in the Registry today. Let the needful be done and copy, thereof be handed over to the counsel for petitioners.

Learned counsel for petitioners also seeks time to file rejoinder to the written statement of respondent Nos. 3 and 4 as new facts have been raised. The matter be listed on 14.07.2017. The rejoinder, if any, be filed at least one week before the date fixed with copy advance to the counsel opposite.

A request be submitted to the Hon'ble President seeking extension of three months more time for disposal of the case as the initial three months for disposal of the case is going to expire on 30.06.2017.

  
(Justice R.P. Nagrath)  
Member(Judicial)

/ May 26, 2017  
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